BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WEST ZONE, PUNE
ORIGINAL APPLICATION NO. 81 OF 2023 (WZ)

Jigneshbhai Chhaganbhai Togadiya ......Applicant
Versus
State of Gujarat & Ors. .....Respondents

Affidavit in Reply on behalf of Respondent No.5

IT IS MOST RESPECTFULLY SHOWETH

1. I state that, I have been served with the copy of petition and as I am conversant with the facts and circumstances, I am competent to file this reply and therefore I am filing the present reply.

2. At the outset I deny all the allegations, averments, any seriatim of issues made in the memo of petition, and non-denial of any allegation, averments, any seriatim of issues made in the memo of petition, and non-denial of any allegation, averment or any seriatim of issues should not be consented as admission on my behalf, unless and until it is specifically admitted. It should be categorically taken and treated as denied.

3. It is most respectfully submitted that the present respondent herein is filing this reply pursuant to the order passed by this Hon'ble Bench on 15.05.2024. The copy of the order is marked hereto and annexed as **ANNEXURE R1**. That the original application has been filed with the prayer that respondent no.7 M/s. Infra Buildcon be directed to stop illegal mining done in riverbed of Tapi river near village Dumas, Taluka Majura in surat district. That the action of the present respondent no. 5 is under challenge that the permissions for mining was issued to respondent no.7 which is in violation of CRZ Notification 2011.

4. It is most respectfully submitted that, in the present case the office of the present respondent no.5, gave the NOC issued by the Commissioner of Fisheries vide communication dated 04.02.2022 to the respondent no.7.

5. It is most respectfully submitted that, the office of the respondent no.5, vide communication dated 04.02.2022, granted only No Objection Certificate for dredging and further conditions were imposed on respondent no.7 i.e. for the purpose of dredging the respondent shall take prior permission from all

CamScanner

concerned authorities before taking steps of dredging. A copy of the order dated 04.02.2022 granting NOC to the private respondent n0.7 herein for lifting and using minerals is annexed hereto and marked as **Annexure-R2.**

6. It is submitted that the respondent herein has not breached any condition or violated any proviso of the CRZ Notification 2011 as per the office memorandum of the Government of India of the Ministry of Environment, Forest and Climate Change dated 12.07.2023 clarification was sought for exemption from EC for dredging and desilting of dams, reservoirs, weirs, barrages, river, and canals for the purpose of maintenance, upkeep and disaster management. It would be pertinent to bring to the notice of this bench that the NOC was sought in the month of February 2022 by the respondent no.7 from the respondent no.5 for removing the dredging. Further, the NOC which respondent no.5 use to issue as per circular dated 26.05.2020 to applicants earlier now have been cancelled vide circular dated 23/10/2024 of Agriculture, Farmer Welfare and Co-Operation Department Circular no. ACD/DOF/e-file/2/2022/2945/T. Therefore, it is clear from the above facts that the NOC was granted for only removing the dumps from dredging. At the relevant point of time there was no such notification or guidelines that permission of EC is to be taken before getting the NOC of dredging from any authority.

7. It is submitted that the respondent no.5 Commissioner of Fisheries had granted NOC on 4.2.2022 only for dredging in the CRZ area. Further it is submitted that the translation of the said letter which is placed by the applicant herein is not proper and correct translated copy. The respondent no.5 has not given any NOC for mining of any sand, clay, gravel or silt to the respondent no.7 vide its letter dated 4.2.2022. The said NOC was granted by the respondent no.5 to the respondent no.7 for dredging in the said area, therefore the respondent no.6 gave permission to the respondent no.7 to remove the dredging.

8. It is submitted that if we peruse the joint committee report than there are contradictory observations made by the expert. The contentions raised by respondent no.5 are very clear that they have not given permission for any type of mining; rather the permission for mining was to be sought from respondent no.6. The report says that dredging was allowed without prior permission of environment clearance. The committee has failed to take into consideration that the guidelines were issued in the year 2023 for getting EC and the respondent no.7 was given permission in 2022. As per the report the work of dredging was stopped on 23 of January 2023. It is submitted that the

CS CamScanner

respondent no.5 has not done any act which violates the notification or which gives illegal permission to no.7 for dredging or mining.

9. It is further submitted that the respondent no.5, department has earlier also given such similar NOC to various parties for dredging purpose. Copies of the NOC issued to various parties are annexed hereto and marked as **ANNEXURE-R3**. Further the conditions which are laid down in the present case same is been applied to other parties also. Therefore, there is no violation been done on part of the respondent no.5 herein.

Date-

Place- Gandhinagar

GOVERNMENT OF GUJARAT LEGAL DEPARTMENT

VERIFICATION

I, Parth Kirtikumar Barot, hindu, adult, do hereby state on solemn affirmation that what is stated in the foregoing paragraphs no.1 is true to the best of my knowledge, information, and belief and I believe the same to be true.

Solemnly affirmed at Gandhinagar on this day of 12th December 2024.

DEPONENT

Solemnly affirmed before me today by Shri Parth Kirtikumar Barot who is identified by Shri Dipak Rameshbhai Patel Whom I personally know

Date 12.12.24

Additional Solicitor

Ex. Office Deputy Secretary

Legal Department Gandhinagar

Identified by me.

Dipak R. Patel

DY. Executive Engineer

CS CamScanner

Annexure - 1

Item No.02 (Pune Bench)

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

[Through Physical Hearing (with Hybrid Option)]

ORIGINAL APPLICATION NO.81 OF 2023 (WZ)

Jigneshbhai Chhaganbhai Togadia Applicant

Versus

State of Gujarat and Ors. Respondents

Date of hearing : 15.05.2024

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Applicant : Mr. Rahul Choudhary, Advocate

Respondents : Mr. Maulik Nanavati, Advocate for R-2, R-3, R-4 and R-8
Ms. Ritu Guru, Advocate for R-6

ORDER

1. From the side of applicant, learned counsel Mr. Rahul Choudhary has appeared and states that he has effected service on all the respondents by registered post and in proof thereof, he has filed service-affidavit on record, as per which service is found to be sufficient.

2. From the side of respondent No.2-Gujarat CZMA, respondent No.3-District Magistrate, Surat, respondent No.4-GPCB and respondent No.8-Gujarat SEIAA, learned counsel Mr. Maulik Nanavati has appeared and filed Joint Committee report, which is annexed at pages 184 to 248 of the paper-book, wherein it is recorded that the respondent No.7-M/s M.M. Infra Buildcon/Project Proponent has obtained NOC from Fisheries Department, which did not have authority to grant such kind of permission although it is also recorded that the mining activity has stopped since February, 2023 which was carried out during the period between March, 2022 to January, 2023.

3. Learned counsel for respondent Nos.2, 3, 4 and 8 states that the total Environmental Damage Compensation (EDC) has been calculated to be Res.4,74,15,196 on account of illegal mining having been done by respondent No.7 under the garb of permission for dredging. The learned counsel for the applicant has filed response/objection against the said report, which is taken on record.

4. None has appeared from the side of respondent No.7 - M/s M.M. Infra Buildcon despite sufficient service. But we find it essential to serve a copy of the Joint Committee report on respondent No.7 on its address on which the applicant has effected the service of notice and the same has been delivered. Hence, copy of the Joint Committee report be sent/ served on respondent No.7 by registered post, by the Registry of this Tribunal within two weeks and respondent No.7 may file objections against the same, if any within two weeks thereafter, failing which it will be treated that respondent No.7 has no objection against the said Joint Committee report.

5. From the side of respondent No.6 - Commissioner, Geology and Mining, Gov4ernment of Gujarat, learned counsel Ms. Ritu Guru has appeared and states that she may be provided a copy of the Joint Committee report. Learned counsel Mr. Nanavati for respondent Nos.2, 3, 4 and 8 states that respondent No.6 was the one who had granted permission to respondent No.7 and therefore it need not be served copy of the Joint Committee report. However, if this Tribunal directs, he is ready to supply a copy of the said report to respondent No.6. We direct learned counsel Mr. Nanavati to provide a copy of the Joint Committee report to the learned counsel for respondent No.6 within a week and within two weeks thereafter, objections against the same, if any may be filed along with reply-affidavit by respondent No.6.

6. None has appeared from the side of respondent No.1-Chief Secretary, State of Gujarat but the same is found to be a formal party.

7. None has appeared from the side of respondent No.5-Commissioner of Fisheries, Government of Gujarat, despite sufficient service.

8. Put up this matter along with O.A. No.76/2023, for further consideration on 16.08.2024.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

May 15, 2024
O.A. NO.81/2023(WZ)
npj

Annexure-2

ગુજરાત મત્સ્યોદ્યોગ

મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી

ગુજરાત રાજય ગાંધીનગર

ડો.જીવરાજ મહેતા ભવન, બ્લોક નંબર- ૧૦, ત્રીજો માળ, ગાંધીનગર

ટેલી.નંબર -૦૭૯-૨૩૨ ૫૩૯૨૧ ફેકસ નંબર -૨૩૨૫૩૭૩૦

ક્રમાંક: ગુમ/ટેક/ટ-૫/ડ્રેજીંગ/NOC/સુરત/૨૧-૨૨/ ૧૮૯૩ તા. ૦૪ /૦૨/૨૦૨૨

પ્રતિ, <u>(By -R.P.A.D.)</u>

એમ. એમ. ઇન્ફ્રા બીલ્ડકોન,
૨૧૯, બીજો માળ, શિવાની કોમ્પ્લેક્ષ,
શિવની પાર્ક, કાલીયાવાડી,
નવસારી- ૩૯૬૪૪૫.

વિષય : સુરત જીલ્લાના અને સુરતસીટી તાલુકાનાં ડુમસ, હજીરા, મગદલ્લા, ક્વાંસ, રૂંઢ, ગવીયર, ભાતપોર, ઉમરા, પીપલોદ,પાલ, ભાઠા, અડાજણ વિગરે ગામોના હદ વિસ્તાર માંથી પસાર થતી તાપી નદીપટમાં પુરાણ થયેલ કાંપ,માટી, રેતી, કંકર(સેન્ડબાર)ને ડ્રેજીંગ કરી કાઢવા માટે "ના વાંધા પ્રમાણપત્ર" આપવા બાબત.

સંદર્ભ:- એમ. એમ. ઇન્ફ્રા બીલ્ડકોનની તા.૨૮/૦૧/૨૦૨૨ની અરજી.

ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જવાવવાનું કે, અરજદારશ્રી એમ. એમ. ઇન્ફ્રા બીલ્ડકોન-નવસારી ધ્વારા સુરત જીલ્લાના અને સુરતસીટી તાલુકાનાં ડુમસ, હજીરા, મગદલ્લા, ક્વાંસ, રૂંઢ, ગવીયર, ભાતપોર, ઉમરા, પીપલોદ,પાલ, ભાઠા, અડાજણ વિગરે ગામોના હદ વિસ્તાર માંથી પસાર થતી તાપી નદીપટમાં પુરાણ થયેલ કાંપ,માટી, રેતી, કંકર(સેન્ડબાર)ને ડ્રેજીંગ કરી કાઢવા માટે "ના વાંધા પ્રમાણપત્ર" આપવા બાબતની અરજી વિગતે પાંચ(૫) વર્ષની સમયમર્યાદા સુધી નકશામાં દર્શાવેલ અક્ષાંશ અને રેખાંશ વિસ્તાર માટે સદર ડ્રેજીંગ કામગીરી હાથ ધરવા તેમજ કામગીરી દરમિયાન નીકળતા ખનીજોની રોયલ્ટી ખાણ અને ખનીજ ખાતાએ ભરપાઈ કરવા અંગેની આગળની યોગ્ય કાર્યવાહી કરવા ભલામણ સહ નીચેની શરતોએ આ કચેરી પુરતુ "ના વાંધા પ્રમાણપત્ર" આપવામાં આવે છે.

Scanned with CamScanner

શરતો:-

૧). એજન્સી/મંડળી/અરજદાર ધ્વારા ખાણ અને ખનીજ વિભાગનાં સરકારશ્રીના પ્રવર્તમાન નિયમ મુજબ જરૂરી પરવાનગી લેવાની રહેશે તેમજ આ સિવાય સરકારશ્રીના અન્ય કોઇ વિભાગની પરવાનગી લેવાની થતી હોઇ તો તે લેવાની થશે.

૨). રેતી ખનન, ડીસીલ્ટિંગ અને ડ્રેજીંગની કામગીરી દરમિયાન કાઢવામાં આવેલ સિલ્ટ, કાંપ, ગ્રાવલ વગેરે નદીના પ્રવાહને કે આસપાસની પ્રોપર્ટીને અડચણ ના થાય તે રીતે નદીના પાળા પર પાથરવાની કામગીરી પોતાના સ્વખર્ચે અને જાતે કરવાની રહેશે.

૩). એજન્સી/મંડળી/અરજદારેએ રેતી ખનન, ડીસીલ્ટિંગ અને ડ્રેજીંગની કામગીરી પોતાના સ્વખર્ચે અને જોખમે કરવાની રહેશે અને નદીના કાંઠાને નુકશાન ના થાય તેમજ નદીના પાળાની સલામતી જળવાય તેનું ચુસ્તપણે પાલન કરવાનું રહેશે. આ કામગીરીનાં લીધે અન્ય વિસ્તારોમાં સીલ્ટિંગ રેટમાં વધારો ન થાય તેની કાળજી એજન્સીએ રાખવાની રહેશે. સદરહુ કામગીરી દરમ્યાન જો કોઈ નુકશાન અકસ્માત/ જાનહાની થાય તો તેની સઘળી જવાબદારી એજન્સીની રહેશે.

૪). એજન્સી/મંડળી/અરજદારે રેતી ખનન અને ડીસીલ્ટિંગ/ડ્રેજીંગની કામગીરી ચોમાસાના ગાળા દરમ્યાન તથા જરૂર પડ્યે સૂચિત કરવામાં આવે ત્યારે બંધ રાખવાની રહેશે.

૫). વિભાગ ધ્વારા અન્ય લાગુ પાડી શકાય તેવા તમામ નીતિ અને નિયમોનું પાલન એજન્સીએ કરવાનું રહેશે.

૬). ખાણ અને ખનીજ વિભાગમાં ભરવાના થતા રોયલ્ટી ચાર્જિસ તથા અન્ય ટેક્ષ ઉપરાંત જો મત્સ્યોધોગ કમિશનરશ્રી ધ્વારા પ્રીમીયમ ચાર્જિસ નક્કી કરવામાં આવે તો તે રકમ પણ મત્સ્યોધોગ કમિશનરશ્રીની કચેરી ખાતે ભરવાનાં રહેશે.

૭). મત્સ્યોધોગ ખાતા ધ્વારા ઓનલાઈન ટેન્ડર પદ્ધતિથી ઇજારાદારને સોપવામાં આવેલ મેન્ટેનન્સ ડ્રેજીંગની તેમજ અન્ય કોઈપણ કામગીરીમાં અડચણ નાં થાય તે મુજબ સંકલન કરીને કામગીરી કરવાની રહેશે. તેમજ આપના તથા મત્સ્યોધોગ કમિશનરની કચેરી ધ્વારા સોપવામાં આવેલ કામગીરી માટેના ધંધાકીય લાભ/હાનીની જ્વાબદારી આપની રહેશે.

૮). અરજદારશ્રીના માંગણી મુજબનો વિસ્તાર અત્રેની કચેરીથી સોપવામાં આવેલ મેન્ટેનન્સ ડ્રેજીંગની કામગીરીમાં ઓવરલેપ થાય છે કે નહિ તે વિસ્તારની ચકાસણી ખાણ ખનીજ ખાતાએ

કરવાની રહેશે. તે અન્વયે ઘટતી કાર્યવાહી ખાણ ખનીજ ખાતાએ તેઓની કક્ષાએથી કરવાની રહેશે.

૯) સદરહુ "ના વાંધા પ્રમાણપત્ર" પાંચ(૫) વર્ષના સમયગાળા માટે આપવામાં આવેલ છે. જો દર્શાવેલ સમય મર્યાદા કરતા વધુ સમય માટે ખનન કરવામાં આવશે તો નીયમોનુસાર કાયદેસરની કાર્યવાહી કરવામાં આવશે.

૧૦). ઉપરોક્ત શરતો પૈકી કોઈપણ શરતોનો ભંગ કરવામાં આવશે તો આ કામે આપવામાં આવેલ "ના વાંધા પ્રમાણપત્ર" આપોઆપ રદ થયેલ ગણાશે.

મુખ્ય ઈજનેર

મત્સ્યોધોગ કમિશનરની કચેરી

ગાંધીનગર

<u>નકલ રવાના:-</u>

૧). પ્રતિ, ભૂસ્તરશાસ્ત્રીશ્રી, ભૂસ્તરવિજ્ઞાન અને ખનીજખાતું, જીલ્લા સેવા સદન-૨, બી-બ્લોક, પહેલો માળ, અઠવા લાઈન્સ, સુરત તરફ જાણ અને જરૂરી કાર્યવાહી સારું.

Annexure-2-A

Commissionerate of Fisheries

Gujarat State, Gandhinagar

Dr. Jivaraj Mehta Bhavan, Block No. 10, 3rd Floor, Gandhinagar

Tel.No.-079-232 53921 Fax No. 23253730

....

No. મુમ/ફ઼ઃ/ઙ-પ/રૂ઼઼્/NOC/સુરત/૨૧-૨૨/૧૮૧૩ Dt. 04/02/2022

(By -R.P.A.D.)

To,

M.M. Infra Buildcon,

219, 2nd Floor, Shivani Complex,

Shivani Park, Kaliyawadi,

Navsari-396445.

Subject: To issue "No Objection Certificate" for desilting of Tapi riverbed passing through the boundary area of Dummas, Hazira, Magdalla, Kawas, Rundh, Gawiar, Bhatpor, Umra, Piplod, Pal, Bhatha, Adajan etc. of Surat district and Surat city taluka and extracting silt, clay, sand, gravel (sandbar).

Reference: An application filed by M.M. Infra Buildcon dated 28/01/2022.

With context of the above subject and reference, this is to inform that, a 'No Objection Certificate' is issued for only Office use for desilting of the Tapi riverbed passing through the boundary area of Dummas, Hazira, Magdalla, Kavas, Rundh, Gwiar, Bhatpor, Umra, Piplod, Pal, Bhatha, Adaja etc. villages of Surat District and Surat City Taluka, at latitude and longitude area as indicated in the map for five (5) years, with recommendation for further needful proceeding on paying the royalty on minerals, excavated during this work by the Mines and Minerals Department, pursuing the details of an application filed by the applicant M.M. Infra Buildcon- Navsari for issuing 'No Objection Certificate', under the following conditions:

Conditions:

1. The agency/ society/ applicant is required to secure the necessary approvals in accordance with the existing rules prescribed by the Mines and Minerals Department of the Government of Gujarat, as well as obtain any requisite approvals from other relevant government departments, if applicable.
2. Silt, sediment, and gravel extracted during sand excavation, desilting and dredging shall have to be spread out on the riverbank without disturbing the river flow and affecting adjacent properties at their own expense and by themselves.
3. The agency/ society/ applicant shall have to undertake sand excavation, desilting and dredging at their own cost and risk, while also ensuring the safety of the river embankment. The agency shall take measures to prevent an increase in the silting rate in other areas as a result of these

activities. The agency will bear full responsibility for any damages, accidents, or casualties that may occur.

4. The agency/ society/ applicant is required to suspend sand excavation, desilting and dredging operations during monsoon and upon receiving such directives.
5. The agency must adhere to all other policies and rules which may be made applicable by the Department.
6. It is required to pay premium charges which may be determined by the Commissioner of Fisheries at the Commissionerate of Fisheries, in addition to the royalty charges and other taxes to the Mines and Minerals Department.
7. The agency must operate in such a manner that does not hinder maintenance dredging and other tasks assigned to the contractor through an online tender system by the Fisheries Department. The agency will bear the professional responsibility for any profit/loss resulting from its operation and the operations assigned by the Commissionerate of Fisheries.
8. The Mines and Minerals Department shall verify whether the area requested by the applicant overlaps with the maintenance dredging operations assigned by this office. The Mines and Mineral Department shall take necessary actions regarding this.
9. This "No Objection Certificate" is valid for five (5) years. Legal actions will be initiated according to Rules, if the agency continues excavation after the above-mentioned period.
10. Any violation of the terms will result in the automatic revocation of this "No Objection Certificate" which is issued for.

Sd/-
Chief Engineer
Office of the Commissioner of Fisheries
Gandhinagar

Copy to:

1. The Geologist, Geology & Mining Department, Jilla Seva Sadan – 2, B-Block, First Floor, Athwa Lines, Surat. For intimation and necessary actions.

Map

મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી

ગુજરાત રાજ્ય ગાંધીનગર

ડો.જીવરાજ મહેતા ભવન, બ્લોક નંબર- ૧૦, ત્રીજો માળ, ગાંધીનગર

ગુજરાત મત્સ્યોદ્યોગ

ટેલી.નંબર -૦૭૯-૨૩૨ ૫૩૯૨૧ ફેકસ નંબર -૨૩૨૫૩૭૩૦

ક્રમાંક: ગુમ/ટેક/ટ-૫/ડ્રેજીંગ/NOC/અમરેલી/૨૨-૨૩/ ૧૫૩૨ તા. ૧૨/૧૧/૨૦૨૨

પ્રતિ, (By -R.P.A.D.)

શાઈનીંગ બ્લ્યુ ઇન્ફ્રાહાઈટ્સ પ્રા. લી.,
ધ સ્પાયર, ૧૨ મો માળ,
ઓફીસનં. ૧૨૦૪, શીતલ પાર્ક,
રાજકોટ-૩૬૦૦૦૫.

વિષય : "ના વાંધા પ્રમાણપત્ર" આપવા બાબત.

સંદર્ભ:- શાઈનીંગ બ્લ્યુ ઇન્ફ્રાહાઈટ્સ પ્રા. લી.ની તા.૧૭/૦૫/૨૦૨૨ની અરજી.

ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જવાવવાનું કે, અરજદારશ્રી શાઈનીંગ બ્લ્યુ ઇન્ફ્રાહાઈટ્સ પ્રા. લી.– રાજકોટ ધ્વારા અમરેલી જીલ્લાનાં રાજુલા તાલુકામાં આવેલ ગામ મોજે: રામપરા-૨, કોવાયા, શિયાળબેટનાં હદ વિસ્તાર માંથી પસાર થતી ધાતરવડિ નદી પટમાં સ્વખર્ચે ડિસીલ્ટીંગ, ડ્રેજીંગ કરવા માટે "ના વાંધા પ્રમાણપત્ર" આપવા બાબતની અરજી વિગતે સાત(૭) વર્ષની સમયમર્યાદા સુધી નકશામાં દર્શાવેલ અક્ષાંશ અને રેખાંશ વિસ્તાર માટે સદર કામગીરી હાથ ધરવા તેમજ કામગીરી દરમિયાન નીકળતા ખનીજોની રોયલ્ટી ખાણ અને ખનીજ ખાતાએ ભરપાઈ કરવા અંગેની આગળની યોગ્ય કાર્યવાહી કરવા નીચેની શરતોએ આ કચેરી પુરતુ "ના વાંધા પ્રમાણપત્ર" આપવામાં આવે છે.

તેમજ સદર કામગીરી દરમ્યાન નીકળતું ડ્રેજ મટીરીયલ્સ/ ખનીજને નદી પટના લાગુ કિનારે કોઇને કોઇપણ રીતે અડચણ ન થાય તે રીતે ખાલી કરવાની/ ડમ્પ કરવાની તેમજ વહન કરવા અર્થે આ કચેરી પુરતુ "ના વાંધા પ્રમાણપત્ર" આપવામાં આવે છે.

શરતો:-

૧). એજન્સી/મંડળી/અરજદાર ધ્વારા ખાણ અને ખનીજ વિભાગનાં સરકારશ્રીના પ્રવર્તમાન નિયમ મુજબ જરૂરી પરવાનગી લેવાની રહેશે તેમજ આ સિવાય સરકારશ્રીના અન્ય કોઈ વિભાગની પરવાનગી લેવાની થતી હોઈ તો તે લેવાની થશે.

૨). રેતી ખનન, ડીસીલ્ટિંગ અને ડ્રેજીંગની કામગીરી દરમિયાન કાઢવામાં આવેલ સિલ્ટ, કાંપ, ગ્રાવલ વગેરે નદીના પ્રવાહને કે આસપાસની પ્રોપર્ટીને અડચણ ના થાય તે રીતે નદીના પાળા પર પાથરવાની કામગીરી પોતાના સ્વખર્ચે અને જાતે કરવાની રહેશે.

૩). એજન્સી/મંડળી/અરજદારેએ રેતી ખનન, ડીસીલ્ટિંગ અને ડ્રેજીંગની કામગીરી પોતાના સ્વખર્ચે અને જોખમે કરવાની રહેશે અને નદીના કાંઠાને નુકશાન ના થાય તેમજ નદીના પાળાની સલામતી જળવાય તેનું ચુસ્તપણે પાલન કરવાનું રહેશે. આ કામગીરીનાં લીધે અન્ય વિસ્તારોમાં સીલ્ટિંગ રેટમાં વધારો ન થાય તેની કાળજી એજન્સીએ રાખવાની રહેશે. સદરહુ કામગીરી દરમ્યાન જો કોઈ નુકશાન અકસ્માત/ જાનહાની થાય તો તેની સઘળી જવાબદારી એજન્સીની રહેશે.

૪). એજન્સી/મંડળી/અરજદારે રેતી ખનન અને ડીસીલ્ટિંગ/ડ્રેજીંગની કામગીરી ચોમાસાના ગાળા દરમ્યાન તથા જરૂર પડ્યે સૂચિત કરવામાં આવે ત્યારે બંધ રાખવાની રહેશે.

૫). વિભાગ ધ્વારા અન્ય લાગુ પાડી શકાય તેવા તમામ નીતિ અને નિયમોનું પાલન એજન્સીએ કરવાનું રહેશે.

૬). ખાણ અને ખનીજ વિભાગમાં ભરવાના થતા રોયલ્ટી ચાર્જિસ તથા અન્ય ટેક્ષ ઉપરાંત જો મત્સ્યોધોગ કમિશનરશ્રી ધ્વારા પ્રીમીયમ ચાર્જિસ નક્કી કરવામાં આવે તો તે રકમ પણ મત્સ્યોધોગ કમિશનરશ્રીની કચેરી ખાતે ભરવાનાં રહેશે.

૭). મત્સ્યોધોગ ખાતા ધ્વારા ઓનલાઈન ટેન્ડર પદ્ધતિથી ઇજારાદારને સોપવામાં આવેલ મેન્ટેનન્સ ડ્રેજીંગની તેમજ અન્ય કોઈપણ કામગીરીમાં અડચણ નાં થાય તે મુજબ સંકલન કરીને કામગીરી કરવાની રહેશે. તેમજ આપના તથા મત્સ્યોધોગ કમિશનરની કચેરી ધ્વારા સોપવામાં આવેલ કામગીરી માટેના ધંધાકીય લાભ/હાનીની જવાબદારી આપની રહેશે.

૮). અરજદારશ્રીના માંગણી મુજબનો વિસ્તાર અત્રેની કચેરીથી સોપવામાં આવેલ મેન્ટેનન્સ ડ્રેજીંગની કામગીરીમાં ઓવરલેપ થાય છે કે નહિ તે વિસ્તારની ચકાસણી ખાણ ખનીજ ખાતાએ કરવાની રહેશે. તે અન્વયે ઘટતી કાર્યવાહી ખાણ ખનીજ ખાતાએ તેઓની કક્ષાએથી કરવાની રહેશે.

૯) સદરહુ "ના વાંધા પ્રમાણપત્ર" સાત(૭) વર્ષના સમયગાળા માટે આપવામાં આવેલ છે. જો દર્શાવેલ સમય મર્યાદા કરતા વધુ સમય માટે ખનન કરવામાં આવશે તો નીયમોનુસાર કાયદેસરની કાર્યવાહી કરવામાં આવશે.

૧૦). ઉપરોક્ત શરતો પૈકી કોઈપણ શરતોનો ભંગ કરવામાં આવશે તો આ કામે આપવામાં આવેલ "ના વાંધા પ્રમાણપત્ર" આપોઆપ રદ થયેલ ગણાશે.

મુખ્ય ઈજનેર
મત્સ્યોધોગ કમિશનરની કચેરી
ગાંધીનગર

<u>નકલ રવાના</u>:- પ્રતિ, ભૂસ્તરશાસ્ત્રીશ્રી, જીયોલોજી એન્ડ માઇનિંગ ડિપાર્ટમેન્ટ, બહુમાળી ભવન, બ્લોક- સી, ર-જો માળ, રૂમ નં-૨૧૩, તા. જી. અમરેલી તરફ જાણ સારું.

મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી

ગુજરાત રાજ્ય ગાંધીનગર

ડો.જીવરાજ મહેતા ભવન, બ્લોક નંબર- ૧૦, ત્રીજો માળ, ગાંધીનગર

ગુજરાત મત્સ્યોદ્યોગ

ટેલી.નંબર -૦૭૯-૨૩૨ ૫૩૯૨૧ ફેક્સ નંબર -૨૩૨૫૩૭૩૦

ક્રમાંક: ગુમ/ટેક/૮-૫/ડ્રેજીંગ/NOC/આણંદ/૨૨-૨૩/૧૫૪૭ તા. ૦૨/૧૧/૨૦૨૨

(By -R.P.A.D.)

પ્રતિ,

રામદેવ એન્ટરપ્રાઈસ-સુરત.,

૩૨૫, નારાયન નગર સોસાયટી,

સીનગાપોર રોડ, કતારગામ,

સુરત-૩૯૫૦૦૪.

વિષય : "ના વાંધા પ્રમાણપત્ર" આપવા બાબત.

સંદર્ભ:- રામદેવ એન્ટરપ્રાઈસ-સુરતની તા.૨૮/૦૪/૨૦૨૨ની અરજી.

ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જવાવવાનું કે, અરજદારશ્રી રામદેવ એન્ટરપ્રાઈસ-સુરત ધ્વારા જી-આણંદ, તા-અંકલાવમાં આવેલ ખડોદ, સંખિયાદ, ચમારા, બામણગામ, ગંભીરા તેમજ જી-આણંદ તા-બોરસદમાં આવેલમાં આવેલ કોઠીયાખાડ, ધનસારી, વળવોદ, ગાજણ, સરોલ, ગોરવા, કનકાપુરા, બાદલપુર તેમજ જી.આણંદ, તા-ખંભાતમા આવેલ હરીપુરા, ધુવરણ, રાજપુર, કળમસળ, વડગામ, નવાગામ બારા, અખોલ, ખંભાત, સલજ તેમજ જી-ભરૂચ તા-જંબુસરમાં આવેલ હમદપોર કાંઠારિયા, કાવી, સરોદ, વાલીપોર, ઉબેર, વેડાચ, કારેલી તેમજ જી-વડોદરા તા-પાદરામાં તિથોર, કરખાડી, ચોકરી, પાવડી, સુલતાનપુર, ડાબકા, મુજપુર, એકલબારા, ઉમરાયા, જસપુર ગામમાંથી પસાર થતી મહિસાગર નદી પટનાં નકશામાં દર્શાવેલ વિસ્તારમા સ્વખર્ચે ડિસીલ્ટીંગ, ડ્રેજીંગ કરવા માટે "ના વાંધા પ્રમાણપત્ર" આપવા બાબતની અરજી વિગતે સાત(૭) વર્ષની સમયમર્યાદા સુધી નકશામાં દર્શાવેલ અક્ષાંશ અને રેખાંશ વિસ્તાર માટે સદર કામગીરી હાથ ધરવા તેમજ કામગીરી દરમિયાન નીકળતા ખનીજોની રોયલ્ટી ખાણ અને ખનીજ ખાતાએ ભરપાઈ કરવા અંગેની આગળની યોગ્ય કાર્યવાહી કરવા નીચેની શરતોએ આ કચેરી પુરતુ "ના વાંધા પ્રમાણપત્ર" આપવામાં આવે છે.

તેમજ સદર કામગીરી દરમ્યાન નીકળતું ડ્રેજ મટીરીયલ્સ/ ખનીજને નદી પટના લાગુ કિનારે કોઇને કોઇપણ રીતે અડચણ ન થાય તે રીતે ખાલી કરવાની/ ડમ્પ કરવાની તેમજ વહન કરવા અર્થે આ કચેરી પુરતુ "ના વાંધા પ્રમાણપત્ર" આપવામાં આવે છે

શરતો:-

૧). એજન્સી/મંડળી/અરજદાર ધ્વારા ખાણ અને ખનીજ વિભાગનાં સરકારશ્રીના પ્રવર્તમાન નિયમ મુજબ જરૂરી પરવાનગી લેવાની રહેશે તેમજ આ સિવાય સરકારશ્રીના અન્ય કોઈ વિભાગની પરવાનગી લેવાની થતી હોઈ તો તે લેવાની થશે.

૨). રેતી ખનન, ડીસીલ્ટિંગ અને ડ્રેજીંગની કામગીરી દરમિયાન કાઢવામાં આવેલ સિલ્ટ, કાંપ, ગ્રાવલ વગેરે નદીના પ્રવાહને કે આસપાસની પ્રોપર્ટીને અડચણ ના થાય તે રીતે નદીના પાળા પર પાથરવાની કામગીરી પોતાના સ્વખર્ચે અને જાતે કરવાની રહેશે.

૩). એજન્સી/મંડળી/અરજદારેએ રેતી ખનન, ડીસીલ્ટિંગ અને ડ્રેજીંગની કામગીરી પોતાના સ્વખર્ચે અને જોખમે કરવાની રહેશે અને નદીના કાંઠાને નુકશાન ના થાય તેમજ નદીના પાળાની સલામતી જળવાય તેનું ચુસ્તપણે પાલન કરવાનું રહેશે. આ કામગીરીનાં લીધે અન્ય વિસ્તારોમાં સીલ્ટિંગ રેટમાં વધારો ન થાય તેની કાળજી એજન્સીએ રાખવાની રહેશે. સદરહુ કામગીરી દરમ્યાન જો કોઈ નુકશાન અકસ્માત/ જાનહાની થાય તો તેની સઘળી જવાબદારી એજન્સીની રહેશે.

૪). એજન્સી/મંડળી/અરજદારે રેતી ખનન અને ડીસીલ્ટિંગ/ડ્રેજીંગની કામગીરી ચોમાસાના ગાળા દરમ્યાન તથા જરૂર પડ્યે સૂચિત કરવામાં આવે ત્યારે બંધ રાખવાની રહેશે.

૫). વિભાગ ધ્વારા અન્ય લાગુ પાડી શકાય તેવા તમામ નીતિ અને નિયમોનું પાલન એજન્સીએ કરવાનું રહેશે.

૬). ખાણ અને ખનીજ વિભાગમાં ભરવાના થતા રોયલ્ટી ચાર્જિસ તથા અન્ય ટેક્ષ ઉપરાંત જો મત્સ્યોધોગ કમિશનરશ્રી ધ્વારા પ્રીમીયમ ચાર્જિસ નક્કી કરવામાં આવે તો તે રકમ પણ મત્સ્યોધોગ કમિશનરશ્રીની કચેરી ખાતે ભરવાનાં રહેશે.

૭). મત્સ્યોધોગ ખાતા ધ્વારા ઓનલાઈન ટેન્ડર પદ્ધતિથી ઇજારાદારને સોપવામાં આવેલ મેન્ટેનન્સ ડ્રેજીંગની તેમજ અન્ય કોઈપણ કામગીરીમાં અડચણ નાં થાય તે મુજબ સંકલન કરીને કામગીરી કરવાની રહેશે. તેમજ આપના તથા મત્સ્યોધોગ કમિશનરની કચેરી ધ્વારા સોપવામાં આવેલ કામગીરી માટેના ધંધાકીય લાભ/હાનીની જવાબદારી આપની રહેશે.

૮). અરજદારશ્રીના માંગણી મુજબનો વિસ્તાર અત્રેની કચેરીથી સોપવામાં આવેલ મેન્ટેનન્સ ડ્રેજીંગની કામગીરીમાં ઓવરલેપ થાય છે કે નહિ તે વિસ્તારની ચકાસણી ખાણ ખનીજ ખાતાએ કરવાની રહેશે. તે અન્વયે ઘટતી કાર્યવાહી ખાણ ખનીજ ખાતાએ તેઓની કક્ષાએથી કરવાની રહેશે.

૯) સદરહુ "ના વાંધા પ્રમાણપત્ર" સાત(૭) વર્ષના સમયગાળા માટે આપવામાં આવેલ છે. જો દર્શાવેલ સમય મર્યાદા કરતા વધુ સમય માટે ખનન કરવામાં આવશે તો નીયમોનુસાર કાયદેસરની કાર્યવાહી કરવામાં આવશે.

૧૦). ઉપરોક્ત શરતો પૈકી કોઈપણ શરતોનો ભંગ કરવામાં આવશે તો આ કામે આપવામાં આવેલ "ના વાંધા પ્રમાણપત્ર" આપોઆપ રદ થયેલ ગણાશે.

મુખ્ય ઈજનેર

મત્સ્યોધોગ કમિશનરની કચેરી

ગાંધીનગર

<u>નકલ રવાના:-</u>

૧). ભૂસ્તરશાસ્ત્રીશ્રી, જીયોલોજી એન્ડ માઇનિંગ ડિપાર્ટમેન્ટ, જી-૧૧૫, જીલા સેવા સદન, બોરસત ચોકડી ની બાજુમા તા.જી. આણંદ તરફ જાણ સારૂં.

૨). ભૂસ્તરશાસ્ત્રીશ્રી, જીયોલોજી એન્ડ માઇનિંગ ડિપાર્ટમેન્ટ, કુબેર ભવન, ૭ મો માળ, રૂમ નં. ૭૨૮, કોઠી ભવન, વડોદરા તરફ જાણ સારૂં.

૩). ભૂસ્તરશાસ્ત્રીશ્રી, જીયોલોજી એન્ડ માઇનિંગ ડિપાર્ટમેન્ટ, કલેક્ટર ઓફિસ કમ્પાઉંડ, કાન્બીબાગ, તા. જી. ભરૂચ તરફ જાણ સારૂં.

Office of the Fisheries Commissioner

Gujarat State, Gandhinagar

Dr. Jivaraj Maheta Bhavan , Block no. 10 , Third Floor Gandhinagar

Tel no. -073-23253921 Fax no. 23253730

No.GM / Tech/ T-5 Dredging/NOC/Amareli /22-23/1532 Dt. 02/11/2022

To,

Shining Blue Infra Heights Pt. Ltd.,

The Spayer, 12th Floor,

Office no. 1204, Shital Park,

Rajkot -360005

Subject: Regarding to issue "No Objection Certificate"

Ref.:- An application of the Shining Blue Infra Heights Pvt. Ltd dated 17/05/2022

According to the above subject and reference, this is to inform that, considering the details of an application made by the applicant Shining Blue Infra Heights Pvt. Ltd for issuing 'No Objection Certificate' for carrying out desilting, dredging work in Dhatarvadi riverbed passing through Ramapara-2, Kovaya, Shiyalbet Sankhiyad, Chamara, Bamangam, Ganbhira located in Ta. Rajula, Dist. Amareli and Kothiyakhad, Dhansari, Valavod, Gajan, Sarol, Gorva, Kanakapura, Badalapur located in Ta. Borsad, Dist. Anand and Haripura, Dhuvaran, Rajpur, Kalamsal, Vadgam, Navagam Bara, Akhol, Khambhat, Salaj located in Ta. Khambhat, Dist. Anand and Hamadpor, Kanthariya, Kavi, Sarod, Valipor, Uber, Veday, Kareli located in Ta. Jambusar Dist. Bharuch and Tithor, Karkhadi, Chokari, Pavdi, Sultanpur, Dabka, Mujpur, Ekalbara, Umraya, Jaspur located in Ta. Padra Dist. Vadodara at self-expense, a 'No Objection Certificate' is issued for carrying out the said work for the latitude and longitude area indicated in the map for a period of seven (7) years subject to the following terms and conditions and to take further appropriate actions to deposit the royalty to the Mines and Minerals Department for the minerals extracted during this work. The purpose of this NOC is limited to this office only.

A 'No Objection Certificate' is issued for unloading/dumping and transporting dredge material/minerals extracted during the said work on the riverbank in a way that it does not affect anyone in anyway. The purpose of this NOC is limited to this office only.

Terms and Condition:-

1. The agency/ society/ applicant is required to secure the necessary approvals in accordance with the existing rules prescribed by the Mines and Minerals Department of the Government, as well as obtain any requisite approvals from other relevant government departments, if applicable.

2. Silt, sediment, and gravel extracted during sand mining, desilting and dredging shall have to be laid down on the riverbank without impeding the flow of the river and affecting adjacent properties at their own expense and by themselves.
3. The agency/ society/ applicant shall have to undertake sand mining, desilting and dredging at their own cost and risk, while also ensuring the safety of the riverbank. The agency shall take measures to prevent an increase in the silting rate in other areas due to these activities. The agency will bear full responsibility for any damages, accidents, or casualties that may occur during this work.
4. The agency/ society/ applicant must suspend sand mining, desilting and dredging operations during monsoon and upon receiving such directives.
5. The agency must adhere to all other policies and rules which may be made applicable by the Department.
6. The agency is required to pay premium charges which may be determined by the Commissioner of Fisheries at the office of the Commissioner of Fisheries, in addition to the royalty charges and other taxes to the Mines and Minerals Department.
7. The agency must operate in such a manner that does not hinder maintenance dredging and other tasks assigned to the contractor through an online tender system by the Fisheries Department. The agency will bear the professional responsibility for any profit/loss resulting from its operation and the operations assigned by the office of the Commissioner of Fisheries.
8. The Mines and Minerals Department shall verify whether the area requested by the applicant overlaps with the maintenance dredging operations assigned by this office. The Mines and Mineral Department shall take necessary actions regarding this.
9. This "No Objection Certificate" is valid for seven (7) years. Legal actions will be initiated if the agency continues mining activities after the above-mentioned period.
10. This "No Objection Certificate" will be revoked automatically upon breach of any of the conditions.

Sd/-
Chief Engineer
Office of the Commissioner of Fisheries
Gandhinagar

Copy to:
1. The Geologist, Geology & Mining Department, Bahumali Bhavan , Bl.-C 2nd , Floor, Room no. 213, Ta. Di. Amreli for intimation.

Commissionerate of Fisheries
Gujarat State, Gandhinagar
Dr. Jivraj Mehta Bhavan, Block 10, Third Floor, Gandhinagar

No: GM/Tech/T-5/Dredging/NOC/Anand/22-23/1547 Date:02/11/2022

(By – R.P.A.D.)

To
Ramdev Enterprise – Surat
325, Narayan Nagar Society
Sinagapor Road, Katargam
Surat-395004

Sub: To issue "No Objection Certificate" – regarding
Ref: Application dated 28/04/2022 of Ramdev Enterprise – Surat

According to the above subject and reference, this is to inform that, considering the details of an application made by the applicant Ramdev Enterprise – Surat for issuing 'No Objection Certificate' for carrying out desilting, dredging work in Mahisagar riverbed passing through Khadod, Sankhiyad, Chamara, Bamangam, Ganbhira located in Ta. Anklav, Dist. Anand and Kothiyakhad, Dhansari, Valavod, Gajan, Sarol, Gorva, Kanakapura, Badalapur located in Ta. Borsad, Dist. Anand and Haripura, Dhuvaran, Rajpur, Kalamsal, Vadgam, Navagam Bara, Akhol, Khambhat, Salaj located in Ta. Khambhat, Dist. Anand and Hamadpor, Kanthariya, Kavi, Sarod, Valipor, Uber, Veday, Kareli located in Ta. Jambusar Dist. Bharuch and Tithor, Karkhadi, Chokari, Pavdi, Sultanpur, Dabka, Mujpur, Ekalbara, Umraya, Jaspur located in Ta. Padra Dist. Vadodara at self-expense, a 'No Objection Certificate' is issued for carrying out the said work for the latitude and longitude area indicated in the map for a period of seven (7) years subject to the following terms and conditions and to take further appropriate actions to deposit the royalty to the Mines and Minerals Department for the minerals extracted during this work. The purpose of this NOC is limited to this office only.

A 'No Objection Certificate' is issued for unloading/dumping and transporting dredge material/minerals extracted during the said work on the riverbank in a way that it does not affect anyone in anyway. The purpose of this NOC is limited to this office only.

Terms and Conditions:

1. The agency/ society/ applicant is required to secure the necessary approvals in accordance with the existing rules prescribed by the Mines and Minerals Department of the Government, as well as obtain any requisite approvals from other relevant government departments, if applicable.
2. Silt, sediment, and gravel extracted during sand mining, desilting and dredging shall have to be laid down on the riverbank without impeding the flow of the river and affecting adjacent properties at their own expense and by themselves.
3. The agency/ society/ applicant shall have to undertake sand mining, desilting and dredging at their own cost and risk, while also ensuring the safety of the riverbank. The agency shall take measures to prevent an increase in the silting rate in other areas as a

result of these activities. The agency will bear full responsibility for any damages, accidents, or casualties that may occur during this work.

4. The agency/ society/ applicant is required to suspend sand mining, desilting and dredging operations during monsoon and upon receiving such directives.
5. The agency must adhere to all other policies and rules which may be made applicable by the Department.
6. The agency is required to pay premium charges which may be determined by the Commissioner of Fisheries at the office of the Commissioner of Fisheries, in addition to the royalty charges and other taxes to the Mines and Minerals Department.
7. The agency must operate in such a manner that does not hinder maintenance dredging and other tasks assigned to the contractor through an online tender system by the Fisheries Department. The agency will bear the professional responsibility for any profit/loss resulting from its operation and the operations assigned by the office of the Commissioner of Fisheries.
8. The Mines and Minerals Department shall verify whether the area requested by the applicant overlaps with the maintenance dredging operations assigned by this office. The Mines and Mineral Department shall take necessary actions regarding this.
9. This "No Objection Certificate" is valid for seven (7) years. Legal actions will be initiated if the agency continues mining activities after the above-mentioned period.
10. This "No Objection Certificate" will be revoked automatically upon breach of any of the conditions.

Sd/-
Chief Engineer
Office of the Commissioner of Fisheries
Gandhinagar

Copy to:

1. The Geologist, Geology & Mining Department, G-115, Jilla Seva Sadan, Near Borsad Chokdi, Ta. Dist. Anand – for intimation.
2. The Geologist, Geology & Mining Department, Kuber Bhavan, 7th floor, Room No. 728, Kothi Bhavan, Vadodara – for intimation.
3. The Geologist, Geology & Mining Department, Collector Office Compound, Kanbibag, Ta. Dist. Bharuch - for intimation.